

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Service Tax Misc. Application No.75341 of 2021

(On behalf of Appellant)

And

Service Tax Appeal No.46 of 2011

(Arising out of Order-in-Original No.67/Commr./ST/Bol/2010 dated 09.11.2010 passed by Commissioner of Central Excise, Bolpur.)

Commissioner of Central Excise, Bolpur

(Nanoor Chandidas Road, Sian, Bolpur, Dist: Birbhum, West Bengal.)

.....Appellant

VERSUS

M/s. Jai Balaji Industries Limited (Unit-IV)

.....Respondent

(Vill: Banskopa, P.O. Rajandh, Durgapur-713212, Distt: Bardhaman, West Bengal.)

APPEARANCE

Shri S.Mukhopadhyay, Authorized Representative for the Appellant (s)
Shri S.Mohapatra, General Manager (Taxation) (Authorized Representative)
for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

MISCELLANEOUS ORDER NO. 75304/2021

FINAL ORDER NO. 75910/2021

DATE OF HEARING : 29 December 2021

DATE OF DECISION : 29 December 2021

P.K.CHOUDHARY :

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation Policy circulated vide Board's instruction being F.No.390/Misc/116/2017-JC dated 22 August 2019.

2. Shri S. Mukhopadhyay, learned Authorized Representative appeared on behalf of the Revenue. Shri S.Mohapatra, learned Authorized Representative appeared on behalf of the Respondent.

3. On perusal of records, I find that the amount involved in the present case is below the monetary limit of Rs.50.00 Lakhs which has been notified vide Board's Instruction being F.No.390/Misc/116/2017-JC dated 22 August 2019. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed under National Litigation Policy.

(Dictated and pronounced in the open Court.)

Sd/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

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